

(क) 1971 में हुये लोक सभा के चुनावों से संबंधित कितनी चुनाव याचिकाएँ विभिन्न उच्च न्यायालयों में अभी तक विचाराधीन हैं; और

(ख) 1971 में हुये चुनावों से संबंधित कितनी चुनाव याचिकाओं का अब तक पूर्णतः फैसला हो चुका है तथा किन किन सदस्यों को कितने कितने समय के लिये चुनाव लड़ने से निषेध किया गया है ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (डा० सरोजिनी अहिषी) : (क) तीन ।

(ख) 1971 में हुए लोक सभा के लिए साधारण निर्वाचनों से संबंधित 51 निर्वाचन अजियां अब तक विभिन्न उच्च न्यायालयों और उच्चतम न्यायालय द्वारा अपील पर निपटायी जा चुकी हैं। दिल्ली सभ राज्यक्षेत्र के 6-सदर संसदीय निर्वाचनक्षेत्र से लोक सभा के लिए निर्वाचित केवल एक उम्मीदवार श्री अमरनाथ बाबला को, लोक प्रतिनिधित्व अधिनियम 1951 की धारा 123(6) के अधीन झूठ आचरण करने के कारण उच्चतम न्यायालय के निर्णय की तारीख 3-10-1974 से छह वर्ष की अवधि के लिए निर्वाचन लड़ने से विवर्जित किया गया है ।

**Need to improve transport facilities at stations in Malabar District**

6124. SHRI C. K. CHANDRAPAN: Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a need to improve the facilities for the transport of fish, betel leaves and tumber from the railway stations in Malabar District of Kerala; and

(b) if so, steps Government propose to take to improve the transport system in this region ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) and (b) Adequate

facilities exist for the transport of fish, betel leaves and tumber by rail from the railway stations in Malabar District of Kerala. The Zonal Railway Administration also reviews these arrangements periodically and takes necessary action to move this traffic expeditiously.

**Replacement of contract catering by Departmental set up at Kathiar**

6125. SHRI RAMAVATAR SHASTRI : Will the Minister of RAILWAYS be pleased to state

(a) whether instructions had been issued to replace the contract catering at Kathiar by Departmental set up and if so, why such instructions have not yet been implemented by the N.F. Railway;

(b) why step-motherly treatment is being given to the Departmental Catering Establishment over N.F. Railway by the Railway officers and why contractors are being backed to give them unintended benefits;

(c) why despite repeated demands, contract catering agreement is being extended by N.F. Railway on important stations; and

(d) why contract catering agreement lower level was extended on 15th December, 1973 and the Departmental set up closed on 19th December, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) Yes However, on reconsideration the instructions were withdrawn

(b) No step-motherly treatment is being given to the Departmental Catering on N.F. Railway and no case of un-intended benefit being given to contractors has come to notice so far.

(c) and (d) Contract catering is extended only at places where the Department is unable to run or is running at a loss. At all other places, the existing arrangement is allowed to continue. Accordingly, the contract at Lower Hafong station was extended.